

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:6222  
ANSWERED ON:06.05.2003  
VSS IN HFCL AND FCL  
SUNIL KHAN

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

e :

(a) whether it is a fact that in VSS circular issued to HFCL and FCI employees on 19th September 2002 there is a provision according to which those who have completed not less than 30 years service are to be eligible for a maximum of 60 months salary as compensation which is subjected to the amount not exceeding the salary/wages for the balance period of service left at the time of voluntary separation;

(b) if so, whether it is a fact that none of the personnel completing 30 years of service in the said two corporation have been granted this benefit and their ex-gratia have been computed based on 45 days salary for each completed years of service as have been done for other employees completing less than 30 years of service;

(c) if so, the reasons therefor; and

(d) if not, the list of beneficiaries of this clause ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHHATTRA PAL SINGH)

(a) to (d) : Yes, Sir. As per the Voluntary Separation Scheme (VSS) issued by Department of Public Enterprises (DPE), the employees who opt for VSS within three months from the date of offer are eligible for the following benefits:-

(i) An employee would be entitled to an ex-gratia payment equivalent to 45 days emoluments (pay + DA) for each completed year of service or the monthly emolument at the time of retirement multiplied by the balance months of service left before the normal date of retirement, whichever is less;

(ii) All those who have completed not less than 30 years of service, will be eligible for a maximum of 60 (sixty) months salary/wage as compensation. This will be subject to the amount not exceeding the salary/wage for the balance period of service left (at the rate of monthly salary/wage at the time of voluntary retirement).

All employees are to be paid as per the above guidelines of DPE, and HFC and FCI have been directed to recover any excess payment.